

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 416

IA/149/ND/2022, IA/79/ND/2021 IN CP/102/ND/2021

IN THE MATTER OF:

M/s Pratham Buildcon Pvt Ltd. & Ors.	...	Applicant
Versus		
Prem Kumar Goel & Ors.	...	Respondent

Order under Section 241-242

Order delivered on 23.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

SHRI AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Tarun Singla, Adv
For the Respondent : Mr. Ashutosh Ojha, Adv.

ORDER

CP/146/ND/2021

This application has been filed on behalf of the petitioner. Let the notice be issued. Ld. Counsel Mr. Ashutosh has appeared on behalf of the respondent accepting the notice and want to file a reply.

Simultaneously, it is being argued on behalf of the respondent that some other petition has been filed and the same is pending before the Hon'ble Principal Bench. Further one transfer application has also been filed for consolidation. *Ar*

Let the matter be fixed for completion of pleading and arguments on **02.11.2022.**

-sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)